

CC No. 131/2019  
CBI Vs. Mukesh Jain etc.  
25.07.2020

Present: Sh. Dhan Kishore, Ld. Sr. PP for CBI along with Pairvi Officer  
Sh. R.S. Thakur.  
Sh. Ajit Singh, Ld. Counsel for A-1 and A-8.  
Md. Qmar Ali, Ld. Counsel for A-4, A-6 and A-7.  
Sh. Abhay N. Das, Ld. Counsel for A-3, A-5 and A-10 Rajiv @Raje (now deceased). He is also representing A-9 as proxy counsel.  
None for A-2.


Matter has been taken up through video conferencing hosted by Ms. Pallavi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter is at the stage of final arguments. Ld. Counsels for accused persons seeks some time to file WS.

In the meantime, notice be issued to A-2 along with his counsel for the next date of hearing to be executed through IO/HIO through email, WhatsApp, SMS or through phone call. Copy of the order be sent to Ld. Counsel for A-2 along with the notice.

List the matter for final arguments as well as filing of WS on behalf of accused persons on **21.08.2020**. Time of the video conferencing shall be communicated to the Ld. Counsel (s) later. Ahlmad is directed to do the needful.



  
(ANURAG SAIN)  
Special Judge, CBI-1  
RADC, New Delhi  
25.07.2020  
Rouse Avenue  
New Delhi  
O.D.U. Marg, New Delhi